NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.239/2016 RT CA(CAA)NO.114/Chd/Hry/2017

In the matter of:

Scheme of Amalgamation between:

ARG Auto Components Pvt. Ltd.

Applicant/Transferor Company No.1

AND

ARG Autosystems Limited

Applicant/Transferor Company No. 2

WITH

ARG Udyog Private Limited

Applicant/Transferee Company

Present: Ms. Munisha Gandhi, Senior Advocate with

Ms. Salina Chalana and Ms. Shruti A Chandna

Advocates for applicant-companies.

Having heard the Senior Counsel for the applicant-companies assisted by Ms. Salina Chalana and Ms. Shruti A Chandna, Advocates, the 'Scheme' is approved by a separate detailed order. For passing further directions in terms of Rule 20 of the Companies(Compromises, Arrangements and Amalgamations) Rules, 2016 for issuance of the formal orders, the learned counsel for the petitioners is directed to supply schedule of the properties and description of the stocks, shares, debentures and other charges in respect of the Transferor-Companies supported with affidavits of the respective Authorised Representatives by the next date of hearing. List the matter on 19.05.2017 and compliances be made at least one day before the date fixed whereupon the formal order would be released to the applicants.

(Justice R.P. Nagrath) Member(Jüdicial)

May 15, 2017